Affidavit to be Furnished by the candidate alongwith Nomination Paper

Before the Returning Officer
For election to Single Vibra (name of the House)

From MRHANIA ... 2.24 Constituency (Name of the Constituency)

Aged. 49 years, resident of BARHULI BHITTI menancy a candidate at the ab	Ji ji Vi
Election, do hereby solemnly affirm and state on oath as under:-	
(strike out whichever is not applicable)	
(strike out whichever is not applicable) (1) I am a candidate set up by————————————————————————————————————	
Independent candidate.	

(2) Details of PAN and status of filing of Income tax return :

S1. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1.	Self	BBFPR6970P		
2.	Spouse-	NA	7	1111
3.	Dependent I	NA		
4.	Dependent 2	NA		1 Date:
5.	Dependent 3	NA		-

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description	
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	N-A	
(b)	Name of the court, Case No. and Date of order taking cognizance :	W. A	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	N.A	

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	. N.A		
(b)	Name of the Court(s), Case No. and Date(s) of order(s).	W.A	 	

10 /2/1/18 3/1/17

(5) That I give herem below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	51,000 -	11,000 -			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	3,80,000-			SE	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	and the same	in miori	diengawie is		argi
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	F (1		*		THE STATE OF THE S
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	8. 7.				7
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Motor While opening - 4,05,000	a links z pla			
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	40,000-				

(vi-) Any other assets such as value of Claims/interest	93,000			
(ix, Gross Total value	9.48,000-	11.800-		-

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No		Self WDV	Spouse	Dependent-1	Dependent-2	Dependent-
(i)	Agricultural Land - Location(s) Survey number(s)	BARHULI	- x ,		7	
	Area (Total measurement in As acres) Res	9 De			-//	-
	-Whether inherited property (Yes or NO)	yes	u=d 1 2	Va Carrie		٠.
	Date of purchase in case of self acquired property	-	L			
	Cost of Land (in case of purchase)at the time of purchase	5,50,000-		-		
	Any Investment on the land by way of development, construction etc.	4.7				
	Approximate Current market value	8,00,000-	Think's			WO
(ii)	Non-Agricultural Land Location(s) Survey number(s)	BARNULI 9 DEE		- alex		
	Area (Total measurement in sq. ft.)	3 Dec	Family	2-11		
	Whether inherited property (Yes or NO)	yes				1
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase	25,000-				7
	Any Investment on the land by way of development, construction etc.	2	161			
	Approximate Current market value 1,00,000 m K	Rs1,9000	. 1			
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)				= 4	
12	Built up Area (Total measurement in sq. ft.)	- 1				1)

v)	Approximate Current market value MAS Others (such as interest in	800,000-	- 1 to		ALMO DESCRIPTION	
	Any Investment on the land by way of development, construction etc.					
	Cost of property (in case of purchase) at the time of purchase	5,25,000.		14		
	Date of purchase in case of self acquired property	-				
	Whether inherited property (Yes or NO)	Yes				
	Built up Area (Total measurement in sq. ft.)	gr Dec				
	Area (Total measurement in sq. ft.)	3 De				
	apartments,) -Location(s) Itemse Pf - Survey number(s)	The second second second	18			
iv)	Residential Buildings (including	BARHULI				<u></u>
	Approximate Current market	V . V.	2-12-1	10,77		-
	Any Investment on the property by way of development, construction etc.	As the	OME			
	C ust of property (in case of perchase) at the time of perchase	pr-re	*			
	Day of purchase in case of self acoustred property	11.4				
	V liciher inherited property (A es pr. NO)					

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	+	10000			
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan			, ien		

	Any other liability			-		T
	Grand total of liabilities					
(ii)	Geverament Dues: Dues to departments dealing with government accommodation		. Asset	Mark.		
	Dues to departments dealing with supply of water					
	Dues to departments dealing with supply of electricity				1000	
	Dues to departments dealing with supply of telephones/mobiles		2500	en T		
	Dues to departments dealing with government transport (including aircrafts and including aircrafts.)		2133	V.,	1243	140
	Income Tax Dues					
	Wealth Tax Dues			-	-	
	Service Tax, Dues					
	Municipal /Property Tax Dues					
	Sales Tax Dues					
1	Any other dues					-
+	Grand total of all Govt. dues	e manda	-	1		

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

	Name of the candidate	Sh/Smt/Kum. NIRANJAN RAM
2.	Full postal address	BARHULI, BHITT! MOHAMYA, KAMUT
	Number and Name of the constituency and state	MOHANIYA 204
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. B.J. P.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NA

Dependents Detail Description Moveable	PR 6970	P	Yes: For which Income Tax Rel		7.10	Herone Stone
Candidate BBS Spouse: Dependents Description Moveable	s of Assets and	P	Income Tax Rel		۵۴۰. ۱	Herome Stone
Spouse: Dependents Description Moveable	s of Assets and	P	31.0	um med		
Dependents Detail Description Moveable	s of Assets and		9.1	7		
Detail Description Moveable	s of Assets and	Liabili		76		the state of the s
Moveable	Self	грарии		The second states		
		Spouse	e Dependent-	Danandan	. 11	Describer III
Asset (Total value)	948,800-			Dependen	1-11	Dependent-III
Immovable Asset		-	1			
Purchase Price and Development Cost of Immovable Property (Total Value)	19,50,000					1
Approximate Current Market Price of Asset (Total Value)	17,80,880					
					-	
dues (Total)						
(ii) Loans from Bank, Financial Institutions and others (Total)						+
hest educational qualific						
1	Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total) (ii) Loans from Bank, Financial Institutions and others (Total) test educational qualifications we details of School / University	Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total) (ii) Loans from Bank, Financial Institutions and others (Total) test educational qualification: we details of School / University education	Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total) (ii) Loans from Bank, Financial Institutions and others (Total) test educational qualification: we details of School / University education with	Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total) (ii) Loans from Bank, Financial Institutions and others (Total) test educational qualification: we details of School / University education with full form of the	Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total) (ii) Loans from Bank, Financial Institutions and others (Total) test educational qualification: we details of School / University education with full form of the certificate/	Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total) (ii) Loans from Bank, Financial Institutions and others (Total)

VERIFICATION

I, the depon	ent, above named, do hereby verify and declare that the contents of this affidavit are true and correct	in the
best of my	knowledge and belief, no part of it is false and nothing material has been concealed there from. I furth	ner.
declare that	the state of the s	NG L

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at	of	201
day i	of	201

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly.